(Amdt.) Bill, 1966 3H6

[अी विमलकुमार मन्नालालजी चौरड़िया] की जाय, प्रशंसा नहीं की जाय। हाथी साहत्र अच्छा काम करेंगे तो प्रशंसा करेंगे, अगर हायी साहब के सामने चांदनी चौक में गोली चलती है तो उसको भी कहेंगे, ला एन्ड आहर मेन्टेन नहीं करेंगे तो उसको भी कहेंगे। अगर बंगाल में ला एन्ड आर्डर मेन्टेन नहीं करेंगे तो कहेंगे कि आपके राज्य में ऐसा हो रहा है और आप अपनी व्यवस्था ठीक कीजिए। एक घटना ऐसी घटी गई जिसमें ला एन्ड आईर मेन्टेन नहीं रहा तो हाणी साहब खराब हए और बाकी अच्छे काम किये जो अच्छे हो गये यह मान्यता लेकर सिद्ध साहब चलें तो प्रार्थना करूंगा कि एक पक्ष मत देखिये। प्रत्येक चीज के दो पक्ष होते हैं, दूसरा पक्ष भी देखिये। इससे अच्छा ही होगा और हम ठीक काम करने की बोर प्रवृत्त होंगे। आप फिक मत कीजिए, यही कहने पर तो हमारे ऊपर चीन का आक्रमण हो गया कि ''हम तो तैयार हैं सुरक्षा की दृष्टि से" और जहां चीन का आकमण हुआ तो पीछे ऐसे भागे कि कुछ पता नहीं चल पाया। तो एक पक्ष लेने से काम नहीं चलेगा। समता के अभाव में, इन्एफिशियेन्सी के कारण हमारे यहां जो 'रिग्ज' ये वे काफी दिनों तक आइड्ल पड़े रहे। "हम सक्षम तो थे, हम अच्छा काम करते थे मगर बेकार पड़े रहाये" ऐसी अगर सिद्ध साहब की भावना होगी तो मैं उसको बदल नहीं सकता । सोये हए को जगाया जा सकता है लेकिन जो जगा हुमा है उसको जगाना बहुत कठिन होता है। हमारे सिद्ध साहब जागे हुए हैं इसलिए मैं उनको जगा सक्ं यह संभव नहीं है। मगर यह जो रिपोर्ट है वह बता सकती है क्या स्थिति है। इसलिये मेरा निवेदन है, मेरा यह कदापि आगय नहीं जो अच्छा काम करने वाला है उसकी बुराई हो, उसका एप्रीसियेशन होना माहिये। हमारा लक्ष्य है कि हमारे यहां की इफीशियेन्सी बढे, हमारे यहां का अकाउन्द्रस का सिस्टम ठीक हो और हमारे यहां लोग इस बंका का कारण न बनें कि हमारी स्पेशल

पुलिस इस्टेक्लिसमेन्द्र उधर सगानी पड़े। इसी आशय से यह वात कही है, इसी आशय से कही है कि बुराई न हो। मैं इम्पोर्ट के खिलाफ हूं, मैं चाहता हूं हमारे यहां इम्पोर्ट नहीं के बराबर हो।

डा॰ एम॰ एम॰एस॰ सिद्धः बहुत अच्छा।

भी विवल्तकुमार अन्तालालकी वौरड़ियाः हमारे सिद्धू साहब बहुत अच्छा कह कर दाव दे रहे हैं। मगर जितना इम्पोर्ट इस कांग्रेस राज में हुआ है उतना कभी नहीं हुआ। दलील यह दी जाती है कि हम इम्पोर्ट करते हैं डेवलपमेन्ट करने के लिए। मगर "तेते पांव पसारिये जेते लांबी सौर"। कल एक्स-पोर्ट एन्ड इम्पोर्ट कन्ट्रोल बिल आने वाला है तब इसके बारे में चर्चा करूंगा।

अंत में में निवेदन करूंगा कि मंती महोदय इस बात का प्रयत्न करें कि हमारे यहां का कास्ट जाफ प्रोडक्शन कम हो, हमें विदेशों से कम से कम आयात करना पड़े, हमें विदेशों पर निर्भर न रहना पड़े इस बात का प्रबंध करें।

SHRI O. V. ALAGESAN : Madam, the Committee on Public Undertakings *il* a Committee of Parliament and we give the most serious consideration to whatever is said by that Committee. So, we will try to remove all the inefficiencies and see that the ONGC becomes a much more fit instrument for oil exploration and production than what it is today. I have nothing more to add.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) : The queition is :

"That the Bill be returned." *The morion was adopted*.

THE DELHI LAND REFORMS (AMENDMENT) BILL, 1966

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND Atso MINISTER OF DEFENCE SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI JAISUKHLAL HATHI): Madam, I beg to move :

"That the Bill further to amend the Delhi Land Reforms Act, 1954, as

passed by the Lok Sabha, be taken into consideration."

clauses. The real operative clauses are two, Assistant and Assistant Collector should both clauses 3 and 4. The House passed the Delhi be specially empowered. This was their Land Reforms Bill only last year in December. interpretation. In the earlier case the Punjab It may be stated that it was passed only a few High Court held that this was the meaning. months ago and why has the Government But in a subsequent larger Bench they said come forward with this amendment ? I shall that this might mean the other thing, and they presently give the reason. On these two said that it was better that it should be sections that exist in the Delhi Land Reforms clarified. So that is one thing which we are Act, 1964 different interpretations were given amending under the present Bill. Therefore, in by the Punjab High Court. When the Bill was clause 2 to clarify we say : "Deputy introduced, there was already a decision of the Commissioner" includes a Collector, an Punjab High Court, which interpreted the Additional Collector, a Revenue Assistant clauses in the same way as the Government empowered by the Chief Commissioner, and did. After the Bill was passed, this judgement an Assistant Collector also empowered. We came which interpreted it in a different way. are amending it in that sense so that ambiguity Now, as we shall see the interpretation does may not remain. not affect any principle of the Land Reforms Act. Under section 10 of the Act, certain we have a look at section 13, different classes of people are to be given Bhumidhar categories of tenants were to be given the rights. Under section 11 certain classes of Bhumidari rights. The idea was that all tenants are to be declared as having superior tenants, non-occupancy tenants and inferior rights, *i.e.*, Bhumidhari rights. The whole tenants, should be given Bhumidari rights. object of the Delhi Land Reforms Act is to About 75,000 persons had been given give better rights to the tenant. Now, the Bhumidari rights and 45,131 Bhumidari Deputy Commissioner has first to make general declaration and then the Revenue Assistant in their favour. Here the Court again Assistant in each case, issues a declaration gave a different interpretation. The wording in giving Bhumidhari rights to the tenants. This the existing Act is : "a non-occupancy tenant, was in a way meant for the benefit of the including a tenant of or over twelve years ip tenant. Now, if we look at the original Act Shahdara Circle". A non-occupancy tenant of section 3 (6) defines "Deputy Commissioner as follows :

" 'Deputy Commissioner' includes Collector and a Revenue Assistant or an Assistant Collector of the first class empowered by the Chief Commissioner by a notification in the official Gazette to discharge all or any of the functions of a Deputy Commissioner under this Act;".

That is the existing clause. That means a Deputy Commissioner can do the function; a Collector can do it; a Revenue Assistant can do it; or an Assistant Collector specially empowered can do it. This is the meaning. The Court interpreted that the words mean that a Collector can be included in the term "Deputy Commissioner", but so far as the Revenue Assistant or Assistant Collector was concerned they interpreted that both of them should be specially empowered. Now the words

"Deputy Commissioner" includes are: Collector and a Revenue Assistant or an Assistant Collector specially empowered. But This is a small Bill consisting of five the Court interpreted that the Revenue

> The second one is about clause 3. Here if declarations were issued by the Revenue course is entitled to Bhumidari declaration, but also a tenant" of or over twelve years' standing will be entitled to have a Bhumidari declaration. What the Court interpreted was that a non-occupancy tenant should be only from Shahdara and not from any other village outside Shahdara. They said that a nonoccupancy tenant meant only in Shahdara and not outside. If they were not in Shahdara Circle, though in Delhi, the Court interpreted that the non-ocoa-pancy tenant who was not in Shahdara could not be entitled to Bhumidari rights according to strict interpretation. Though the meaning seems to be that all nonoccupancy tenants are to be included, they interpreted the wording "non-occupancy tenant, including a tenant of or over twelve years in Shahdara Circle" to mean that the non-occupancy tenant must be only in Shahdara and not outside Shahdara. The result was that all the non-occupancy

[Shri Jaisukhlal Hathi.] tenants outside Shahdara who were declared as Bhumidars lost their Bhumidari rights because of this interpretation. Because the landlords could afford to go to the court of law, by this interpretation they could get the declaration as void. We had, therefore, to issue an Ordinance; otherwise it would have created great hardship to all those people who were given Bhumidari rights. The High Court's interpretation in the first case was that it was not necessary that a Revenue Assistant also should be empowered. But in the second case they said that both of them should be empowered. As the idea is to cover all non-occupancy and other tenants, it has to be clarified by the present amendment.

The other clause is to the effect that all suits which are pending so far as the de clarations are concerned will abate. But the idea is that if really there has been any case where a person challenges the very right of a tenant saying that he is no a tenant at all, it can go on. Therefore, we take perfect care to see that wherever there is a legitimate case to show that the suit is challenging the very title of the tenant that suit can go on, that can continue. But where it is only for the purpose of interpretation on the ground that "a nonoccupancy tenant, including a tenant of o over twelve years in Shahdara Circle' would only mean a non-occupancy tenant is Shahdara and not any other tenant, that would not be valid under the present amendment.

This small measure, therefore, really aims at improving the Act after taking into consideration the interpretations which the High Court has given. It is really for the benefit of so many tenants who are tilling the land, and who should under any aspect of land reforms be given occupancy right.

Madam, I move.

The question was proposed.

श्री विमलकुमार मन्नालालजो चौरड़िया (मध्य प्रदेश): उपसभाध्यक्ष महोदया, यह जो विधेयक प्रस्तुत किया गया है और इसके लिए पूर्व में जो अध्यादेश निकाला गया था, यह अध्यादेश निकालना आवश्यक हो गया था क्योंकि इसके बारे में न्यायालय का निर्णय हो गया था। अगर इस तरह का अध्यादेश नहीं निकालते तो जो हजारों कृषक थे उनको नुकसान होने की सम्भावना थी, इससे मकदमाबाजी बढती और बाद में इसको वैलिडेट करने के लिए रिट्रोस्पैक्टिव कानन बनाना पडता तथा इस तरह से उसमें कई तरह की गड़वड़ियां होने की सम्भावना थी। परन्त जो कानन का अर्थ "बाल की खाल'' के अनुसार आवण्यक है, यदि हम उसके अनसार काम न करें या फिर न्यायालय हर शब्द का विश्लेषण न करे, तो हम इतने जागरूक नहीं रह सकते हैं। इसलिए अत्यन्त आवश्यक है कि न्यायालयों द्वारा जो प्रत्येक शब्दों का अपना अर्थ निकाला गया है, चाहे कौमा की दृष्टि से हो, सेमिकोलन की दृष्टि से हो, जो कुछ भी वह निकालता है, वह हमारे लिए मार्गदर्शक होता है ताकि हम भविष्य में जागरूक रह सकें।

उपसभाध्यक्ष महोदया, यह जो पहले कानून था उसमें रेवेन्यू एसिस्टंट की परिभाषा 19 ए में बड़ी वेग दी गई है और वह व्यापक भी है और उसमें शब्द इस तरह से हैं:

" 'Revenue Assistant' includes any Assistant Collector of the first grade or class empowered by the Chief Commissioner to perform all or any of the functions of a Revenue Assistant under this Act."

तो यह जो पिछला हिस्सा है इसका कि बह चीफ कमिश्नर चाहे किसी भी अधिकारी को इस तरह का काम करने का अधिकार दे देता था और वह इतना व्यापक था कि उसकी कोई सीमा नहीं थी। जिस पर वह मेहरवान हो जाय वहीं अधिकारी रेवेन्यू असिस्टेंट के काबिल हो जाता था और उसको सब काम करने का अधिकार दिया जा सकता था। अगर किसी ने गैरकानूनी तरीके से कोई काम कर दिया अपनी सीमा को लांघ कर के, तो उसको वह रेग्युलेराइज करवा सकता था। परन्तु अब हम इसको बन्धन में बांध कर के जो नया 19(ए) बना रहे है बह इस प्रकार है: " 'Revenue Assistant' includes any Assistant Collector of the first grade or class empowered by the Chief Commissioner to perform all or any of the functions of a Revenue Assistant under this Act."

तो अब असिस्टेंट कलेक्टर, वह भी फर्स्ट क्लास का हो या फर्स्ट ग्रेड का हो, उसी को पावर दी जायगी और उसके अलावा किसी दूसरे अधिकारी को इस तरह की पावर दी जाय, वह नहीं है। यह एक बहुत अच्छा संगोधन इसमें किया जा रहा है।

एक बात मुझे अभी भी जरा संशययुक्त प्रतीत होती है। जब हम किसी भूमिधर को अधिकार देते हैं या डिक्लेयर करते हैं उसको भूमिधर बनाने के लिये, तो किसी क्षेत्र में जितने भूमिधर रहने वाले हैं, उन सब को एक जनरल आर्डर दे कर के भूमिधर के राइट्स दिये जायें और जो अभी तक सब-टेनेंट्स थे या किसी तरह से खेती करते थे और जिन की हमने कानून में व्यवस्था की है, उन सब को हम एक जनरल आर्डर दे कर के यह अधिकार दे दें

श्री जयसुख लाल हाथी : इंडिविजुअल को देते हैं।

श्री विमलकुमार मन्नालालजी चौरड़ियाः इसमें तो यह लिखा है ।

"all declarations (whether general or individual) conferring or purporting to confer Bhumidhari rights ..."

श्री जयसुख लाल हाथी: पहले जनरल देते हैं और उसके वाद हर एक केस ले कर के इंडिविजुअल देते हैं।

श्री विमलकुमार मन्तालालजी चौरड़ियाः जब तक हम उनको इंडिविजुअल अधिकार न दें तब तक यह करना ठीक है, ऐसा मुझे नहीं लगता। मुझे शंका इसलिये पैदा हुई कि इसमें पहले से जनरल आर्डर दे कर के ही ऐसा क\ते थे जो कि सचमुच ग़लत था कि एक आर्डर दे दिया कि सब काश्तकार यहां के जितने हैं उन सब को भूमिधारी राइट्स दे दिये गये प्रत्येक केस की अलग अलग मेरिटस होती हैं। जमीन का और भमिधारी का जहां तक सम्बन्ध है, प्रत्येक मामले में लोगों के विशेष अधिकार होते हैं और इस लिये विधान के अनुसार प्रत्येक को अलग अलग आईर दिये जाने चाहिये, बल्कि जो जनरल था वह सचमुच गलत किया गया था। इसके लिये जिन अधिकारी ने आईर दे कर के इन लोगों को अधिकार दिया, उनके बारे में अगर संतोष कर ले हमारा गह विभाग तो मझे कुछ कहना नहीं है। मगर उन्होंने इस तरह से जो यह जनरल आईर निकाला कि सब काश्तकारों को हम भूमिधर बना देते हैं, यह कुछ न्यायसंगत प्रतीत नहीं होता और इस मामले में हमारे अधिकारियों को कुछ सावधान करने के लिये कोई कार्यवाही हमारे शासन दारा की जानी चाहिये जब तक एक संतोषप्रद जवाब उनकी तरफ से न मिल जाय कि हमने जनरल आईर किस आधार पर दिया। ऐसा तो नहीं है कि काम टालने की दृष्टि से ऐसा किया गया हो या यह सोचा गया हो कि एक काम जो हजार आदमियों को करना पडता उसको कलम की नोक से एक लाइन में कर दिया जाय। इस दृष्टि से यह अत्यन्त आवश्यक है कि हमारे मंत्री महोदय अपने वक्तव्य में इस वात का स्पष्टी-करण करते कि किस कारण से उन्होंने एक जनरल आईर दिया या किस वजह से उनके दिमाग में ऐसा खयाल आया जिस की वजह से एक जनरल आईर देना उपयोगी समझा गया, या अब वे अपने वक्तव्य में इसका ठीक स्पष्टीकरण दें या यह वतायें कि उन्होंने अधिकारियों को वानिंग दे दी है जिस से भविष्य में वे ऐसान कर सकें। इस से लोगों को एक तरह की गांरटी होगी कि भविष्य में फिर ऐसी गुलतियां नहीं होंगी।

हमारे यहां के काक्तकारों की प्राव्लम्स अभी भी वैसी की वैसी हैं। एक सब से बड़ी दिक्कत यह है कि दिल्ली के आसपास काक्तकारों की जमीन काक्त के बजाय अब

{Amdt.) Bill, 1966 3124

[श्री विमलकुमार मन्नालालजी चोरहिना] इंडस्टियल डेवलपमेन्ट के लिये और मकान बनाने के लिये ज्यादा काम में आ रहा है। हमने इसके बारे में संग्रोधन विधेयक अस्तृत किया और कानन बनाया, उसके बावजुद भी हम देख रहे हैं कि किसी न किसी वहाने ऐसी भूमि, जो काश्त के लिये काम में लाई जानी चाहिये थी, उसको इंडस्ट्रीज वनाने के लिये या मकान बनाने के लिए काम में लाया जाता है। इसलिये हमें कोई ऐसी ठोस कार्यवाही करनी चाहिये जिस से हमारे **यहां की जो भूमि खे**ती। के कायिल है यह खेती के काबिल बनी रहे। दिल्ली के वासपास काफी ऐसी अमीन है जो कि खेती के काचिल नहीं है। कुछ टींने हैं, कुछ ऊंची नीची बमीन है. उसको मगर हम चाहें तो इंडस्टीज के लिये या मकान बनाने के लिये काम में सा सकते है। मगर जो खेली के फाविल बमीन है उसमें मकान बना कर के, फिर उसको हमें रेग्यलेराइज करना पड़े, यह ठीक लगसा नहीं। इस दोटि से अगर माननीय मंत्री जी कुछ काश्तकारों के हिसों का खयाल रखेंगे. तो ज्यादा उचित होगा। वैमें ही सैंड अबबाधर करने की जो कार्यवाही होती है उसके विरोध में बहत से लोग प्रदर्शन करने यहां पर आ जाते है। इसलिये हम एक और नई प्राब्लम क्यों खड़ी करें? एक ओर तो हम अन्न संकट की बात करें और इसरी ओर काशत के काविल जो भूमि हो उसकी ले कर के हम इंडस्ट्रीज के लिये दे दें, या लेकर पहत रखें यह उचित लगता नहीं। इस लिये में चाहेगा कि मंत्री महोदय इस ओर ध्यान दें और हमारे यहां जो कृषि योग्य भूमि है वह अन्य कामों में न लाई जाय जिस से हमारे यहां का अञ्च संकट समाप्त हो और हमारे काश्तकारों को कष्ट का सामना न करना परे।

धन्यवाद ।

SHRI JAISUKHLAL HATHI: Madam, I am thankful to Shri Chordia for supporting the liill and for drawing attention to one aspect, that is, why there should have been a general declaration for all the people at a time, there should be individual declarations. Now, if he reads section 11 of the Act, it says :

"(1) Subject to the provisions of section 10, the Deputy Commissioner shall declare as Bhumidars persons holding the following lands, namely :---

(a) Khud Kasht land or a proprietor's grove in the tracts to which the Punjab Tenancy Act, 1887, was applicable."

All these are Bhumidhari lands. Then-

"(b) land held by occupancy tenants under section 5 of the Punjab Tenancy Act, 1887, with right of transfer by sale; and

(c) land held under Patta Dawami or Istamrari by tenants with right of transfer by sale."

That is, those who have got this kind of superior right, all these people will be declared as "Bhumidars.

Then, so far as the tenants are concerned, it is not that all cultivators will be declared as Bhumidhars. It is not so. The kind of people who will be declared as

- Bhumidhars are those who have been-
 - "(a) a rent-free grantee or a grantee at favourable rate of rent;
 - (b) an exproprietary tenant in Shahdara Circle;
 - (c) an occupancy tenant, except those under section 5 of the Punjab Tenancy Act, 1887;
 - (d) a non-occupancy tenant, who pays rent at revenue rates with or without Malikana;
 - (e) a tenant of Sir or a sub-tenant declared as non-occupancy tenant under section 10 or 12;
 - (f) a non-occupancy tenant, including a tenant of or over twelve years in Shahdara Circle."

These are all the categories. Again, each individual case is to be seen and that is being done. There, the interpretation was that this was done by a Revenue Assistant who was not empowered and therefore, this was void. Actually, that was not the meaning; under our interpretation ft was not necessary for the Chief Commissioner to authorise him. He can review the case. This was the objection that he was not authorised. Therefore, under clause 4, it is said like that.

The second point that he stressed is really an important point that today when we acquire lands for development, we should see that we acquire lands which are not culturable or not cultivable. And if at all for some reason they are acquired, well we find that once they are acquired for years nothing is being done and they remain waste. Therefore, they should be given to them for cultivation because they are not utilised for the purpose for which they were acquired. In fact, in Delhi we have done that and we have given them for cultivation, most of the lands that were thus acquired-I think they are about one thousand acres. That point also is a constructive suggestion which I commend.

Madam, I have nothing more to add.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) : The question is :

"That the Bill further to amend the Delhi Land Reforms Act, 1954, ai passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): We shall now take up the clause by clause consign of the Bill.

Clauses 2 to 5 were added to the Bilk

Clause 1, the Enacting Formula dnd the ere added to the Bill.

SHRI JAISUKHLAL HATHI: Madam, I move :

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE) : The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at five af the clock till eleven of the clock on Tuesday, the 15th March, 1966.

M28RS/66-GIPF.